

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/5126/2021**

This the 22nd day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. DINESH SHARMA, MEMBER (A)**

Dr. Ghanshyam Singh Katoch, Age 29 years, S/o Sh. Vidyal Lal Katoch, R/o Pogal Tehsil Pogal Paristan, Ramban.

.....Applicant

(Advocate:- Mr. Mudasir Bin Hassan

**Versus**

1. UT of J&K through Commissioner/Secretary to Govt. Health and Medical Education Department, Civil Secretariat, Srinagar/Jammu.
2. Director Health Services, Jammu.
3. Principal Government Medical College, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Dinesh Sharma, Member-A)**

The applicant Dr. Ghanshyam Singh Katoch who is working as Medical Officer with the respondents has filed the instant petition seeking a direction to the respondents to issue No Objection Certificate (N.O.C.) in his favour enabling him to undergo Registrarship in GMC, Jammu.

2. We have heard Mr. Mudasir Bin Hassan, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

3. The applicant herein seeks a direction to the respondents to issue N.O.C. for undergoing Registrarship in GMC Jammu. Whether N.O.C. can be issued to the applicant or not has to be decided by the respondents.



4. Accordingly, we dispose of the T.A. with direction to the respondents to consider issuing N.O.C. to the applicant, as per rules, provided he is working as Medical Officer with the respondents and pass a reasoned and speaking order with intimation to the applicant within a period of two weeks from the date of receipt of certified copy of this order.

3. It is made clear that we have not entered into the merits of the case.

4. No order as to cost.

**(DINESH SHARMA)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**